

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 890/GT/2025

Date: 12th November 2025

To

Additional General Manager (Commercial) NTPC Limited,
NTPC Bhawan, Core- 7, Scope Complex,
7 Institutional Area, Lodhi Road, New Delhi- 110003

Subject: Petition for approval of 2024-29 tariff for of Simhadri Super Thermal Power Station Stage – II (1000 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **18.11.2025**:

Additional Capital Expenditure (ACE):

- a) *Petitioner has claimed multiple ACE items under more than one Regulation. Petitioner is required to submit one relevant Regulation for each ACE item under the provisions of 2024 Tariff Regulations along with the technical justification and documentary evidence.*
- b) *In case of Additional Capital Expenditure proposed under the Regulation 25(2)(c) of 2024 Tariff Regulations, Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.*
- c) *For all items claimed under the Regulation 25(2)(c) in Form-9A, submit the respective decapitalization value of the asset in Form-I.*
- d) *Reconciliation of ACE claimed in Form-9A (2025-26) and Form-1(I)*
- e) *Provide technical justification and cost benefit analysis for the Additional Capital Expenditure items claimed under the Regulation 26(1)(i) of 2024 Tariff Regulations.*
- f) *For additional capital expenditure items claimed under 26(1)(d) of the 2019 Tariff Regulations, provide the relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for Additional Capital Expenditure item.*

Depreciation

- g) *Depreciation for the year 2024-25 to be calculated as per Appendix-1 of the 2024 Tariff Regulations since the remaining life of plant as on 31.3.2024 is more than 12 years.*

O&M Expenses:

- h) *Assessment of the security requirement and estimated expenses as per second proviso to the Regulation 36(1)(6) of the 2024 Tariff Regulations.*

- i) *The estimated water charges computation as per first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations and as per the format of Form-19 of Part-I of Annexure-I of the 2024 Tariff Regulations.*

ECR Calculation

- j) *Reconciliation of ECR calculation in the master sheet and Form-O(i).*
k) *Form-15 specified at Annexure-I (Part I) of the Regulations, in Excel form, to be furnished linking all the details, duly certified by the Auditor, along with the certification that the claimed details are in line with the Regulation.*

Emission Control System (ECS)

- l) *In line with third proviso of the Regulation 8(1), Regulation 9(3), Regulation 14(2) and 29(4) of 2024 Tariff Regulations and as directed by the Commission vide order dated 30.9.2021 in Petition No. 467/MP/2019, the Petitioner to file a separate Petition for determination of supplementary tariff for the Emission Control System based on the actual capital expenditure duly certified by the Auditor.*

2. The Respondents shall file their replies by **21.11.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **25.11.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Parties